

Chhattisgarh is not a centrally protected monument/site under the jurisdiction of Archaeological Survey of India.

(b) Chhattisgarh Tourism Board does not have any proposal for forming trust for Giroudpuri. However, the Ministry of Tourism, Government of India has sanctioned ₹ 500 lakhs for the project of “Development of Giroudpuri as tourist destination” under its scheme of “Product/infrastructure development of destination and tourist circuit.”

#### **Pali language in Eighth Schedule of Constitution**

\*225. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has a proposal for including Pali language in the Eighth Schedule of the Constitution;

(b) if so, the time-frame thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) At present, there are demands for inclusion of 38 more languages including Pali in the Eighth Schedule of the Constitution of India. There is no established set of objective criteria for inclusion of languages in the Eighth Schedule of the Constitution of India. The criteria for inclusion of languages in the Eighth Schedule are being evolved in consultation with the Ministries/Departments concerned of the Government of India. The pending representations for inclusion of more languages including Pali in the Eighth Schedule could be considered after a set of objective criteria are evolved and finally approved. As such, no time frame can be fixed.

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#### **WRITTEN ANSWERS TO UNSTARRED QUESTIONS**

##### **Unused land acquired for SEZs**

2241. SHRI KIRANMAY NANDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that for Special Economic Zones (SEZs) a total of 39,245 hectares of land was acquired, whereas only 5,402 hectares of land is being used so far by various States under SEZ programme;

(b) if so, the State-wise list of land used and unused;